has been estimated that the requirement of funds by identified sectors of the industry over a five year period could be of the order of Rs. 25,000 crore. Eligible units would be able to avail of such credit from All India Financial Institutions and Commercial Banks. Details of the Technology Upgradation Fund Scheme in this regard for the textiles and jute industries are being worked out.

Supreme Court Directives on Human Rights Violations

*606. SHRI SANATAN BISI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Supreme Court gives directives and the executive delays their implementation on human rights violations;
- (b) the awareness created to curb human rights violations for victims of torture: and
- (c) if so, what are the details thereof?

 THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI): (a)
 There are a number of cases in which the

There are a number of cases in which the Supreme Court of India has given directives to both the States and the Union of India in matters pertaining to human rights issues. In the case of Union of India such directives are always complied with within a reasonable time by the concerned Ministries/Departments. The Union of India on its part have issued instructions/advice to its Ministries and Departments to implement the directives of the Supreme Court.

(b) and (c) The Government of India attaches highest importance to promotion and protection of human rights. It has issued guidelines to all the law enforcing authorities to instruct their personnel to behave in a humane manner during the discharge of their duties. They have also been instructed to take a serious view of cases of excesses committed by their staff and deal with the matter firmly. Further to sensitize the law enforcing agencies.

"Human Rights" as a subject has also been included in their training curricula. A syllabus on human rights based on a model syllabus prepared by the National Human Rights Commission have been sent to all the State Governments for adoption.

Political Dialogue with ULFA

- *607. SHRI DRUPAD BORGO-HAIN: Will the Minister of HOME AF-FAIRS be pleased to state:
- (a) whether Government are taking steps to initiate political dialogue with ULFA;
- (b) whether there are any conditions for such a dialogue; and
- (c) whether there is any plan to suspend army operation as a gesture and to create congenial atmosphere for a dialogue?

THE MINISTER OF HOME AF-FAIRS (SHRI L.K. ADVANI): (a) and (b) Government of Assam and Government of India have appealed to militant groups including ULFA, to give up arms and to come forward for unconditional talks to settle all issues through dialogue.

(c) No such proposal is under consideration of Union Government at present.

Freedom Fighters Claims for Pension

*608. SHRI DARA SINGH CHAUHAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that there was a cut-off date for the claims of the freedom fighters for pension;
- (b) if so, the details thereof and the number of applications received and considered, State-wise, till that date;
- (c) whether it is also a fact that Government are going to relax or extend the opportunities for those who could not get their claims due to lack of